

R.O.C. No.63965/2019/Comp.9



Notification

It is notified that the facility of online module for continuous pagination of case Papers filed before the Principal Seat of Madras High Court developed by the In-house Software team in co-ordination with NIC will commence on and from 15.11.2021.

(<https://www.madrashighcourt.tn.gov.in/pagination>).

To achieve uniformity and standardization in Case Information System throughout the Nation, unified High Courts' Case Information System National Core version 1.0 (HC CIS NC v1.0) has been implemented at Principal Seat and Madurai Bench of Madras High Court.

As directed, the Registry is implementing "*Pagination Software*" to ensure that Hon'ble Judges and Advocate/Party-in-Person work with the same pagination and to enable them more seamlessly communicate with each other during oral arguments. This would eliminate the difficulty in referring a particular page in a document, during Court proceedings.

To achieve the above object, Advocates/Party-in-Person are hereby requested to adhere to the following guidelines:

1. Before filing any additional document/ paper in a case, the Advocate/Party-in-Person are required to verify the Last page number in the High Court's Kiosk/Official Website of Madras High Court (<https://www.madrashighcourt.tn.gov.in/pagination>) and accordingly paginate their additional document sequentially, starting from Next Page number;

2. Before filing any fresh case, the Advocates are required to arrange the papers in the order of Coding Sheet, Petition/ Grounds, Affidavit, Original/ Certified Copy of Orders, Typed Set of Papers, Vakalat, Batta, etc., and to sequentially write the page number in the papers, starting from page number 1;
3. Upon notification by the Appeal Examiners/ Passing Clerks about any duplication in pagination and missing of any document to be produced, the Advocates/Party-in-Person are required to re-assign the pages of the documents filed by them with appropriate page number, as may be mentioned by the AEs/ Passing Clerks/concerned officials.
4. Before presenting any document in a case directly before the Court, the Advocates/Party-in-Person are required to ascertain the “Next Page Number” from Kiosk/ Official Website of Madras High Court (<https://www.madrashighcourt.tn.gov.in/pagination>) and accordingly paginate the said document.
5. The user manual prepared by the Registry is also available in the above mentioned link.

// By Order //

High Court, Madras.
12/11/2021

Sd/-P.Dhanabal
Registrar General